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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 30TH December, 1978.

NOTIFICATION
(INCOME TAX)

No.2628 (F.No.187/27/78-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to its Notification No.679(F.No.187/2/74/IT(AI) dated 20.7.1974 as amended from time to time.

After the last entry under Column 3 against Sl.No.11 the following shall be added.

7. Survey Circle, Kanpur.

Sd/-

(M. SHASTRI)

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES.

To
The Manager,
Government of India Press,
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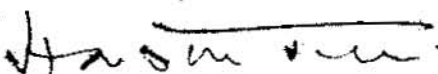
1. All Commissioners of Income-tax.
2. Directors of Ins.(IT)/(R&S)/(P&PR)/Inv.), New Delhi.
3. Director of O&M Services (Income-tax, 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
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7. Director of Training, IRS(Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B.Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhawan, New Delhi.

Sd/-

(M. SHASTRI)

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE.


ASSTT.DIRECTOR OF INSEN.(RS&P). No.CC/IT(AI)/2524/823/RSP/79.